

State Vs. Arshad
FIR No.: 34387/2017
PS: Sarai Rohilla
U/S: 392, 397, 34 IPC

17.08.2020.

Present: Mr. Pawan Kumar, learned Addl. PP for the State
through VC.
Mr. Kabir Ahmad, learned counsel for the applicant
through VC.

It is pointed out that verification report of bail bond of
surety Aftab of accused Arshad is filed by SI Manoj Kumar, but it
appears that date of such report as well as FIR number are wrongly
mentioned.

Put up for clarification after lunch.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC

At 3:30 PM

Present: Mr. Pawan Kumar, learned Addl. PP for the State
through VC.

Additional reply filed by SI Manoj Kumar through
learned Addl.PP dated 17/08/2020 mentioning that correct FIR

State Vs. Arshad
FIR No.: 34387/2017
PS: Sarai Rohilla
U/S: 392, 397, 34 IPC

number is 34837/2017. The same is taken on record.

Put up for appropriate orders regarding surety bond of
surety Aftab for **18/08/2020**.

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(Naveen Kumar Kashyap)

ASJ-04/Central/THC

Central District/17.08.2020

17.08.2020

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orderS received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 28.03.2020 and 29.07.2020

On 29.07.2020, matter was adjourned for 17.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh. Aarish S/o complainant/victim Farah Yasmin.
Sh. Kushdeep Gaur, Ld. Counsel for all the three Appellants.

Sh. Pawan Kumar, Ld. Addl.PP for the state/respondent

In this case, opportunity was given to the original complainant/victim/respondent no.2 Farah Yasmin to file written synopsis to this appeal and assist learned Addl. PP.

Today ,it is stated by his son, who is present through VC that his father has expired recently and such Farah Yasmin is not in a position to file such written submission. It is also submitted that *Iddat* period of his mother is upto 28.10.2020.

As such, in the larger interest of justice ,put up on 02.11.2020.

Last and final opportunity to complainant to file written submissions,if any, in terms of previous order. It is made clear that if no written submissions before NDOH , then matter will be decided based on the arguments already addressed and material on record.

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(Naveen Kumar Kashyap)
ASJ-04/Central/17.08.2020

State v. Pooja Etc.
FIR No: 292/2014
PS: Rajinder Nagar

17.08.2020

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orderS received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 28.03.2020 and 29.07.2020

On 29.07.2020, matter was adjourned for 17.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Diwakar Chaudhary, Ld. LAC for accused no.1 Pooja and accused no.2 Suraj Singh.
Ms. Preeti Srivastava, Ld. Counsel for accused no.3 Kumari Munni.
None for accused no.4 Mohit Sharma.

It is submitted by Sh. Diwakar Chaudhary that as per his information, accused Pooja is on interim bail and accused Suraj Singh is in JC.

None is present on behalf of accused no.4 Mohit Sharma as his counsel is stated to be out of station.

It is submitted by counsels present today through VC that having regard to the complicated nature of proceeding in this case , it is not possible for them to address final arguments effectovely through VC and they would prefer final arguments through physical form only.

As such, at their request ,put up for arguments in terms of previous order on 14.10.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/17.08.2020

SC No: 17/17
State v. Rahul Sharma
FIR No: 339/2016
PS: Darya Ganj

17.08.2020

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orderS received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 24.02.2020, 16.07.2020, 24.07.2020, 28.07.2020 and 05.08.2020.

On 05.08.2020, matter was adjourned for 17.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.

Sh. Diwakar Chaudhary, Ld. Counsel for accused no.1

Rahul Sharma.

Sh. Avneesh Saran, Id counsel for accused no.3 Raghav Jha.

None for accused no.2 Kishan Kumar, who is stated to be on bail.

Sh. J.S. Mishra, Ld. Counsel for accused no.4 Noori.

As none is present for accused no.2 Kishan Kumar, as such issue B/W against accused Kishan Kumar and notice to his surety for next date of hearing.

Put up on 04.09.2020.

In view of certain observations by Hon'ble High Court , earliest possible next date is given.

(Naveen Kumar Kashyap)
ASJ-04/Central/17.08.2020

At this stage,

Sh. Akhilesh Kamle, learned counsel for accused no.2 Kishan Kumar alongwith Kishan Kumar is present through VC.

He has been apprised with the order passed earlier.

As such, B/W issued against the accused and notice to his surety stands recalled.

Put up on date fixed i.e. 04.09.2020 for purpose fixed.

**(Naveen Kumar Kashyap)
ASJ-04/Central/17.08.2020**

At this stage,

Accused Noori Produced from Mondoli jail through VC. She has been apprised with the order passed earlier.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/17.08.2020**

CR No. 253/2019

Punit Chadha Vs State of NCT of Delhi & Anr

17/08/2020

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orderS received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 28.03.2020 and 29.07.2020

On 29.07.2020, matter was adjourned for 17.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned as far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Mr. Pawan Kumar, Learned Addl.PP for the State through VC.

None for remaining parties.

Put up for the purpose already fixed for **14/10/2020**.

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(Naveen Kumar Kashyap)

ASJ-04(Central), Delhi/17/08/2020

CR No. 179/2019

Minakshi Chadha & Anr vs State of NCT of Delhi & Anr

17/08/2020

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orderS received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 24.02.2020, 16.07.2020, 24.07.2020,28.07.2020 and 05.08.2020.

On 05.08.2020, matter was adjourned for 17.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned as far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Mr. Pawan Kumar, Learned Addl.PP for the State through VC.

None for remaining parties.

Put up for the purpose already fixed for 14/10/2020.

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(Naveen Kumar Kashyap)

ASJ-04(Central), Delhi/17/08/2020

Application for Extension of Interim Bail

**FIR No. : 264/2015
PS:Subzi Mandi
STATE v. Ajay
U/S: 302, 393, 397 IPC**

17.08.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Jabbar Hussain, learned counsel for the applicant through VC.

1. Vide this order, application dated 31.07.2020 filed by accused through counsel for extension of interim bail is disposed off.

2. It is stated that earlier he was granted interim bail vide order dated 25/06/2020 for 45 days by this court. Now, it is prayed that there is another order dated 13.07.2020 passed by Hon'ble High Court and in view of the same, interim bail of the accused be extended further.

3. Reply filed by the IO through electronic mode. Copy supplied to accused side.

4. Arguments heard from both the sides and I have gone through the record including original order for interim bail order dated 25.06.2020.

5. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its order dated 13/07/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr. Held as under :

".....5. In view of the above, we hereby further extend the implementation of the directions contained in our order dated 25th March, 2020 and 15th May, 2020 and 15th June, 2020, till 31st

August, 2020 with the same terms and conditions.

6. The Hon'ble Single Bench of this Court in CrI.A.193/2020 titled as Harpreet Singh vs. State vide order dated 1st July, 2020 sought clarification to the following effect:

“7. The queries that the Hon'ble Full Bench may consider and decide for the guidance of all concerned are as follows:

a. Whether the orders made by the Hon'ble Full Bench in W.P. (C) No.3037/2020, **including last order dated 15.06.2020**, apply to all interim orders, whether made in civil or criminal matters, and regardless of whether such orders were made on or before 16.03.2020 or thereafter?

b. Where interim bail or interim suspension of sentence has been granted by a Bench of this court exercising discretion and based upon specific facts and circumstances of a given case, would such orders also stand automatically extended by operation of orders made by the Full Bench in W.P.(C) No.3037/2020?

8. While deciding the issue, the Hon'ble Full Bench may consider the aspect of parity, namely that, on a plain reading of the orders in W.P.(C) No.3037/2020, interim orders granted on or before 16.03.2020 appear to be getting extended by general directions; but those made after 16.03.2020 appear not to be covered thereby.”

7. In this regard, we make it clear that all the directions issued from time to time in this case are based on the ongoing pandemic situation in Delhi. So far as the criminal matters are concerned, these directions have been issued keeping in view the fact that the jail authorities have limited space to keep the inmates and in case of spread of Covid-19 pandemic in the jail, it would not be in a position to maintain physical distancing amongst jail inmates. Looking to this aspect and the possible threat of spreading of viral infection by those persons who are on interim bail/bail/parole granted by this Court **or the Courts subordinate to this Court**, to other inmates of the jail on their return to the jail, the decision of extension of interim bail/bail/parole has been taken from time to time. *It is clarified that this order of extension of bail/interim bail/parole shall be applicable to all undertrials/ convicts, who are on bail/interim bail or parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16th March, 2020.*

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9. List this matter on 24th August, 2020 for further directions.”.

6. In view of such order and clarification dated 13.07.2020 by

Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.

7. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.**

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(Naveen Kumar Kashyap)
ASJ-04/Central/THC
17.08.2020

BAIL APPLICATION

**State v. Ankit
(BAIL APPLICATION OF GAUTAM)
FIR No. 70/2019
PS: Sarai Rohilla
U/S: 302,34 IPC**

17.08.2020

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Hari Krishan (Mobile no. 9811756714), Learned counsel for the
applicant / accused through VC.

This is an application for interim bail on merit/fact.

It is stated that today again reply not filed by IO. *As such, issue notice to IO ,through ACP concerned ,to explain why reply not filed.* In the meanwhile, **issue fresh notice to IO to file reply.**

Put up for reply, arguments and appropriate orders on 19.08.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/17.08.2020**

Application for Extension of Interim Bail

FIR No. : 190/2013
PS: Rajender Nagar
STATE v. Bunty s/o Mitra Pal
U/S: 302, 396, 411, 34 IPC

17.08.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Surender Kumar Sharma, learned counsel for the applicant through VC.

1. Vide this order, application dated 11.08.2020 filed by accused through counsel for extension of interim bail is disposed off.

2. It is stated that earlier he was granted interim bail vide order dated 04.07.2020 for 45 days by this court. Now, it is prayed that there is another order dated 13.07.2020 passed by Hon'ble High Court and in view of the same, interim bail of the accused be extended further.

3. Reply filed by the IO through electronic mode. Copy supplied to accused side.

4. Arguments heard from both the sides and I have gone through the record including original order for interim bail order dated 04.07.2020.

5. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its order dated 13/07/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr. Held as under :

".....5. In view of the above, we hereby further extend the implementation of the directions contained in our order dated 25th

FIR No. : 190/2013
PS: Rajender Nagar
STATE v. Bunty s/o Mitra Pal
U/S: 302, 396, 411, 34 IPC

March, 2020 and 15th May, 2020 and 15th June, 2020, till 31st August, 2020 with the same terms and conditions.

6. The Hon'ble Single Bench of this Court in CrI.A.193/2020 titled as Harpreet Singh vs. State vide order dated 1st July, 2020 sought clarification to the following effect:

“7. The queries that the Hon'ble Full Bench may consider and decide for the guidance of all concerned are as follows:

a. Whether the orders made by the Hon'ble Full Bench in W.P. (C) No.3037/2020, **including last order dated 15.06.2020**, apply to all interim orders, whether made in civil or criminal matters, and regardless of whether such orders were made on or before 16.03.2020 or thereafter?

b. Where interim bail or interim suspension of sentence has been granted by a Bench of this court exercising discretion and based upon specific facts and circumstances of a given case, would such orders also stand automatically extended by operation of orders made by the Full Bench in W.P.(C) No.3037/2020?

8. While deciding the issue, the Hon'ble Full Bench may consider the aspect of parity, namely that, on a plain reading of the orders in W.P.(C) No.3037/2020, interim orders granted on or before 16.03.2020 appear to be getting extended by general directions; but those made after 16.03.2020 appear not to be covered thereby.”

7. In this regard, we make it clear that all the directions issued from time to time in this case are based on the ongoing pandemic situation in Delhi. So far as the criminal matters are concerned, these directions have been issued keeping in view the fact that the jail authorities have limited space to keep the inmates and in case of spread of Covid-19 pandemic in the jail, it would not be in a position to maintain physical distancing amongst jail inmates. Looking to this aspect and the possible threat of spreading of viral infection by those persons who are on interim bail/bail/parole granted by this Court **or the Courts subordinate to this Court**, to other inmates of the jail on their return to the jail, the decision of extension of interim bail/bail/parole has been taken from time to time. *It is clarified that this order of extension of bail/interim bail/parole shall be applicable to all undertrials/ convicts, who are on bail/interim bail or parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16th March, 2020.*

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9. List this matter on 24th August, 2020 for further directions.”.

6. In view of such order and clarification dated 13.07.2020 by

Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.

7. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.**

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(Naveen Kumar Kashyap)
ASJ-04/Central/THC
17.08.2020

EXTENSION OF BAIL APPLICATION

State Vs. Deepak Kumar

FIR No.: 34/2014

PS: Prashad Nagar

U/S: 302, 394, 411 IPC

17.08.2020.

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.
Mr. Yogesh Swaroop, learned counsel for applicant through VC.

Reply filed by the IO through electronic mode. Copy of the same be supplied to the counsel for the accused.

Part arguments heard.

At request of accused side, put up for further arguments, appropriate order for **18/08/2020**. In the meanwhile, interim bail of the accused is extended till tomorrow only.

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(Naveen Kumar Kashyap)

ASJ-04/Central/THC

Central District/17.08.2020

State vS. Taufique Kala
FIR No. 20/2016
PS: crime branch
U/S: 364A,395,342,420,468,471, 120B IPC

17.08.2020

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Rashid Khan , Learned counsel for the applicant / accused
through VC.

This is an application for interim bail .

Reply filed .Copy be supplied.

Arguments heard .

Put up for order ,clarification at 4 p.m. .

(Naveen Kumar Kashyap)
ASJ-04/Central/17.08.2020

At 4 p.m.

Present : None
No time left .Put up for order /clarification ,if any ,for tomorrow.

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(Naveen Kumar Kashyap)
ASJ-04/Central/17.08.2020

Application for Extension of Interim Bail

FIR No. : 130/2014

PS: Kamla Market

STATE v. Yadvender @ Guddu Yadav

U/S: 119, 420, 365, 392, 395, 412, 120B, 34 IPC

17.08.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Bijan Kumar Singh, learned counsel for the applicant through VC.

1. Vide this order, application dated 11.08.2020 filed by accused through counsel for extension of interim bail is disposed off.

2. It is stated that earlier he was granted interim bail vide order dated 25.06.2020 for 45 days by this court. Now, it is prayed that there is another order dated 13.07.2020 passed by Hon'ble High Court and in view of the same, interim bail of the accused be extended further.

3. Reply filed by the IO through electronic mode. Copy supplied to accused side.

4. Arguments heard from both the sides and I have gone through the record including original order for interim bail order dated 25.06.2020.

5. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its order dated 13/07/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr. Held as under :

".....5. In view of the above, we hereby further extend the implementation of the directions contained in our order dated 25th March, 2020 and 15th May, 2020 and 15th June, 2020, till 31st

FIR No. : 130/2014

PS: Kamla Market

STATE v. Yadvender @ Guddu Yadav

U/S: 119, 420, 365, 392, 395, 412, 120B, 34 IPC

August, 2020 with the same terms and conditions.

6. The Hon'ble Single Bench of this Court in CrI.A.193/2020 titled as Harpreet Singh vs. State vide order dated 1st July, 2020 sought clarification to the following effect:

“7. The queries that the Hon'ble Full Bench may consider and decide for the guidance of all concerned are as follows:

a. Whether the orders made by the Hon'ble Full Bench in W.P. (C) No.3037/2020, **including last order dated 15.06.2020**, apply to all interim orders, whether made in civil or criminal matters, and regardless of whether such orders were made on or before 16.03.2020 or thereafter?

b. Where interim bail or interim suspension of sentence has been granted by a Bench of this court exercising discretion and based upon specific facts and circumstances of a given case, would such orders also stand automatically extended by operation of orders made by the Full Bench in W.P.(C) No.3037/2020?

8. While deciding the issue, the Hon'ble Full Bench may consider the aspect of parity, namely that, on a plain reading of the orders in W.P.(C) No.3037/2020, interim orders granted on or before 16.03.2020 appear to be getting extended by general directions; but those made after 16.03.2020 appear not to be covered thereby.”

7. In this regard, we make it clear that all the directions issued from time to time in this case are based on the ongoing pandemic situation in Delhi. So far as the criminal matters are concerned, these directions have been issued keeping in view the fact that the jail authorities have limited space to keep the inmates and in case of spread of Covid-19 pandemic in the jail, it would not be in a position to maintain physical distancing amongst jail inmates. Looking to this aspect and the possible threat of spreading of viral infection by those persons who are on interim bail/bail/parole granted by this Court **or the Courts subordinate to this Court**, to other inmates of the jail on their return to the jail, the decision of extension of interim bail/bail/parole has been taken from time to time. *It is clarified that this order of extension of bail/interim bail/parole shall be applicable to all undertrials/ convicts, who are on bail/interim bail or parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16th March, 2020.*

9. List this matter on 24th August, 2020 for further directions.”.

6. In view of such order and clarification dated 13.07.2020 by

Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.

7. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.**

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(Naveen Kumar Kashyap)
ASJ-04/Central/THC
17.08.2020

INTERIM BAIL APPLICATION

State Vs. Anis @ Dupatewala

FIR No.: 20/2015

PS: Kamla Market

U/S: 302, 396, 397, 412, 120B, 34 IPC

17.08.2020.

Present: Mr. Pawan Kumar, learned Addl. PP for the State
through VC.

Mr. J.S. Mishra, learned counsel for applicant through
VC.

Part arguments heard.

Put up for further arguments including regarding
interim bail, if any, moved during lockdown by this accused.

Put up for further arguments, appropriate order

19/08/2020.

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(Naveen Kumar Kashyap)

ASJ-04/Central/THC

Central District/17.08.2020

FIR No. 28/2017
Police Station: Darya Ganj
State Vs Kunal Vanwani & Anr
U/s 354, 308, 341, 506, 34 IPC

17/08/2020.

Fresh case received by way of assignment. It be checked and registered separately.

Present: Mr. Pawan Kumar, Learned Addl.PP for the State through VC.

Both the accused persons namely Kunal Vanwani and Tarun Vanwani are present on their own in person on bail in court.

Put up for consideration / arguments on the point of charge for **14/10/2020** through VC or otherwise as per directions

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(Naveen Kumar Kashyap)

ASJ-04(Central), Delhi/17/08/2020

INTERIM BAIL APPLICATION

State Vs. Noori

FIR No.: 339/2016

PS: Darya Ganj

U/S: 395, 397, 412, 120B, 34 IPC

17.08.2020.

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.

Mr. J.S. Mishra, learned counsel from DLSA for the applicant through VC.

Accused Noori Produced from Mondoli jail through VC.

Part arguments heard.

It is submitted by Ld. Counsel for accused that earlier she was granted interim bail in May, 2020. But her application for extension of the same was rejected in June, 2020.

As such at request put up for further arguments including on these aspects and filing of copy of such orders.

Put up for further arguments, appropriate order for

19/08/2020.

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(Naveen Kumar Kashyap)

ASJ-04/Central/THC

Central District/17.08.2020